

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) Cochin Refineries Limited had remitted a sum of US dollars 440,000 per year for the years 1969, 1970 and 1971 to Phillips Petroleum International Corporation Panama, as per the Technical Services Agreement entered into between Cochin Refineries Limited and M/s. Phillips Petroleum. Government have no information about the utilisation of this amount by Phillips. However, the Federal Grand Jury in Tulsa, Oklahoma, who had conducted an enquiry into Tax Law Violations by Phillips had, in their indictment filed in the US District Court, indicated *inter-alia* the Company's failure to show in its tax returns the money received from the Cochin Refineries as Technical Services Fee. Government have however, been informed by the Cochin Refineries Limited that the Chief District Judge in Tulsa, Oklahoma, has dismissed the entire indictment as to Phillips Petroleum and all other defendants.

(b) At the time the Formation Agreement of Cochin Refinery was signed, Government had not fixed process margin for any of the refineries in the public sector. The prices of products were fixed on the basis of import parity, and therefore the margin of each refinery varied according to its working. The Formation Agreement of 27th April, 1963 between the Government of India and Phillips Petroleum Company of USA provides that Cochin Refineries shall have a margin of rupee equivalent of 1.35 US dollar per barrel of crude charged for the first ten years of Commercial Operation of the refinery, based on the contemplated yield pattern and the volumes contained in the Agreement etc., and this process margin was payable to Cochin Refineries Limited, and not to Phillips. However, no payments were made by Government to the company to achieve this margin, and the agreement was modified on the 20th December, 1968

when provision of a fixed process margin was given up.

बचारा कीयला खान में कांटा (वे सिज) लगाना

3155. डा० महावीर सिंह साक्ष्य : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने 1972 में बचारा कीयला खान में 100 टन भार तोलने की क्षमता का एक कांटा (वे सिज) लगाने के प्रस्ताव का अनुमोदन किया था ; और

(ख) यदि हां, तो उसे अब तक न लगाये जाने के क्या कारण हैं ?

रेल मंत्री (प्रो० जगू बंडवले) (क) और (ख) : बचारा में नेशनल कोल डवलपमेंट कारपोरेशन जिसका नाम अब कोल इंडिया लिमिटेड है, की कोयला खान में उस समय मौजूद 40 मीट्रिक टन क्षमता वाले प्राइवेट तुला चौकी के बदले 100 मीट्रिक टन क्षमता वाली तुला चौकी लगाने के प्रस्ताव का वर्ष 1973 में पूर्व रेलवे द्वारा अनुमोदन कर दिया गया था। तुला चौकी घर का समूचा निर्माण, तुला चौकी की खरीद और उमका स्थापन नेशनल कोल डवलपमेंट कारपोरेशन लिमिटेड जिसका नाम अब कोल इंडिया लिमिटेड है, द्वारा किया जाना था। कोल इंडिया लिमिटेड ने इस काम को हाम ही में पूरा कर लिया है और 19-3-1977 से यह तुला चौकी आरम्भ कर दी गयी है।

Sale of fruits and other articles at Kanpur and Allahabad Stations

3156. SHRI BATESHWAR HEM-
RAM: Will the Minister of RAIL-
WAYS be pleased to state:

(a) the names of the parties who are holding contracts for the sale of fresh fruits and miscellaneous articles at Kanpur and Allahabad stations together with the number of vendors allotted to each individual contractor;

(b) whether surprise checks are made by Commercial Officers to ensure that these contractors do not employ vendors more than the sanctioned strength;

(c) whether it is a fact that during the course of surprise checks it was found that the contractors were actually employing vendors over and above the sanctioned strength with the collusion of the station staff; and

(d) if so, whether any action was taken against the contractors together with details thereof?

**THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE):**

(a) The following parties are holding contracts for the sale of fresh fruits and miscellaneous articles at Kanpur and Allahabad stations with number of vendors permitted to each contractor as under:—

Name of station	Name of the contractor		Number of vendors permitted
<i>Kanpur</i>			
	1 M's Wadhu Mal Fateh Chand & Bros.	Fresh fruits	8 vendors
	2 Shri Dashrath Lal	Fresh fruits.	3 vendors
	3 M/s. Kanpur Leather Goods	Leather goods.	10 vendors
	4 Shri Ram Prasad.	Miscellaneous articles.	10 vendors.
<i>Allahabad</i>			
	1 Shri Ramesh Pal	Miscellaneous articles.	8 vendors
	2 Shri Rajab Ali	Fresh fruits.	14 vendors.
	3 Smt. Bittan Devi	Fresh fruits.	12 vendors.
	4 Shri Hussain Pehalwan	Fresh fruits.	2 vendors.
	5 M/s Kalu, Mehboob, Yakub Khalil.	Fresh fruits.	4 vendors

(b) Yes.

(c) During the checks, unauthorised vendors were found selling articles only for Shri Ramesh Pal, Miscellaneous articles contractor, Allahabad. There was, however, no case of collusion of station-staff in allowing unauthorised vendors at the station.

(d) Shri Ramesh Pal, Miscellaneous Articles Contractor, Allahabad station, was fined Rs. 1800 during the period August 1976 to June 1977.

Oil Exploration by O&NGC in Collaboration with Foreign Countries

3157. SHRI S. R. DAMANI: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of countries with which the Oil and Natural Gas Commission is collaborating in oil exploration work outside India;

(b) the terms and conditions entered into with each country;